

**Violation of the Master Plan and the Land Use Regulation by 5 Star Hotels**

2709. SHRI HARKISHAN SINGH SURJEET: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that many private five star hotels are being constructed in the name of ASIAD 1982 in Delhi in violation of the Master Plan and the land use regulations; and

(b) if so, what steps Government are taking to prevent this violation of Master Plan?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The D.D.A. has reported that no clearance in violation of Master Plan and land use regulations has been given to any private party for five star hotel in Delhi.

(b) Does not arise.

**Expenditure on Structural Expert from Britain**

2710. SHRI RAMAKRISHNA HEDGE: Will the Minister of WORKS AND HOUSING be pleased to state the expenditure incurred by Government in connection with the visit of Prof. Makowsky, a structural expert from Britain who was called to give final report about the roof and other designs of the indoor stadium of the Asian Games at Delhi?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): £19,000 (net) including £10,000 to be reimbursed by the Delhi Development Authority to the Engineers India Ltd. for conducting detailed investigations at the University of Surrey, U.K., and the facilities availed at the Space Structure Research Centre of the aforesaid University.

**Violent incident in the C.P.W.D., Division of Safdarjung Hospital**

2711. SHRIMATI USHA MALHOTRA:

SHRIMATI MONIKA DAS:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that violent incident took place in C.P.W.D. Division of the Safdarjung Hospital amongst its employees on 19th June, 1981 as a result of which many persons were injured;

(b) if so, what are the details in this regard, and what action has been taken against the persons responsible for the same;

(c) whether some employees have been transferred as a result thereof without any inquiry; and

(d) if so, what are the names of the employees so transferred and what are the reasons for their transfer?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) There was a verbal altercation between the Divisional Accountant and the Upper Division Clerk. No one was injured.

(b) to (d) The verbal altercation took place when the Divisional Accountant pointed out certain lapses to the Upper Division Clerk and the Upper Division Clerk got excited. A detailed enquiry was conducted and as no one was found guilty, no action was taken against anyone. Shri S. S. Marwah, Divisional Accountant has been transferred to other Division at his own request. Shri Banarasi Dass Sharma, Upper Division Clerk has been transferred due to administrative reasons.